

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF KESMA IMPEX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Kesma Impex Private Limited
2.	Date of Incorporation of Corporate Debtor	21st January 1992
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U51900MH1992PTC064967
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	E/9, M.R Housing Society, Relief Road, Opp. Raheja collage, Santacruz (W) Mumbai - 400054
6.	Insolvency Commencement Date in respect of Corporate Debtor	12 th September 2023
7.	Estimated date of closure of Insolvency Resolution Process	10 th March 2024 (180 days from the Insolvency Commencement date i.e. 12 th September 2023)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Renascence Insolvency Resolution Professionals Private Limited, Insolvency Professional Entity Registration No: IBBI/IPE-0093/IPA-1/2022-23/50034
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 101, Kanakia Atrium-2, behind Marriott Courtyard, Andheri east, Mumbai-400093 Email Id: caamith.gupta@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 101, Kanakia Atrium – 2, Cross Road ‘A’, Chakala MIDC, Andheri East, Mumbai - 400093 Email Id: kipl@rirp.co.in
11.	Last date for submission of claims	26 th September 2023 (Copy of order issued by Hon’ble NCLT, Mumbai Bench in Company Petition (IB) No. 680/MB/2021 was uploaded on the NCLT portal on 12 th September 2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Kesma Impex Private Limited** on 12th September 2023.

The creditors of **Kesma Impex Private Limited** are hereby called upon to submit their claims with proof on or before 26th September 2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13th September 2023

Place: Mumbai



Rajkumar Jaiswal
Authorized Signatory of
Renascence Insolvency Resolution Professionals Private Limited
Insolvency Professional Entity acting as Insolvency Professional
Registration Number: IBBI/IPE-0093/IPA-1/2022-23/50034
Authorisation of Assignment valid upto - 15th March 2024
Address: 101, Kanakia Atrium 2, Cross Road A,
Chakala MIDC, Andheri East, Mumbai – 400093
Email ID: caamith.gupta@gmail.com, kipl@rirp.co.in